

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 14  
CP (IB) No. 400/Chd/Pb/2018**

**Under Section 9 of the Insolvency  
and Bankruptcy Code, 2016**

**In the matter of:-**

Delta Electronics India Pvt. Ltd.                      ...Petitioner-Operational Creditor

Vs.

Sam Pacific Engineers Pvt. Ltd.                      ...Respondent-Corporate Debtor

**Present through Video Conferencing:**

Mr. Tarun Vir Singh Lehal, Advocate for petitioner-operational creditor.

Mr. Om Pal Sharma, Advocate for respondent-corporate debtor.

A date is requested by learned counsel for the petitioner-operational creditor to clarify a short note for mentioning that date of default was 29.07.2013 and the present petition has been filed in 2018, so how the limitation part is covered. Let the same be filed within one week. List on 21.12.2022 for arguments.

SD/-

(Subrata Kumar Dash)  
Member (Technical)

December 06, 2022  
DS

SD/-

(Harnam Singh Thakur)  
Member (Judicial)